

(b) whether necessary gas allotment for the Gujarat Electricity Board has been denied; and

(c) if so, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI NAWAL KISHORE SHARMA) : (a) Yes, Sir.

(b) ONGC is presently supplying 0.35 mcmd (million cubic meters per day) of natural gas for the power stations at Dhurvaran and Uttran.

(c) Does not arise.

Rules framed under Family Courts Act, 1984

3368. PROF. MADHU DANDAVATE : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether rules concerning the Family Courts Act, 1984 have been framed; and

(b) if so, whether the implementation of the Act has been left to the jurisdiction of the States ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : (a) and (b) The High Courts, the Central Government and the State Governments have been empowered to make rules under sections 21, 22 and 23 of the Family Courts Act respectively. The Central Government has been empowered to make rules prescribing the other qualifications for appointment of a Judge referred to in Clause (c) of subsection (3) of section 4, with the concurrence of Chief Justice of India. The matter is receiving attention of the Government.

The State Governments have been empowered to establish family courts in consultation with the High Courts. So far the Central Government has appointed the 19th day of November, 1985 as the date on which the Family Courts Act, 1984 shall come into force in the State of Rajasthan.

Demands for Regularisation of Services of Extra Departmental Employees

3369. PROF. MADHU DANDAVATE : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that for the past several years the trade unions in Postal Department have been consistently demanding regularisation of extra departmental service so that the concerned postal employees may be entitled to benefits available to other postal employees; and

(b) if so, whether Government are likely to consider this pressing demand regarding the employees in extra departmental service ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) Yes, Sir. Some representations have been received from Unions in this connection.

(b) No, Sir. There is no such proposal under consideration of Government at present. However, a One-Man ED Committee has been appointed to examine generally the working of extra departmental system in the Department of Posts and suggest such modifications and improvements as may be necessary to make the system efficient consistent with economy.

[*Translation*]

Shortage of Mail Vans and Cash Vans in Azamgarh District (Uttar Pradesh)

3370. SHRI RAJ KUMAR RAI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government are aware that there is shortage of mail vans and cash vans in Azamgarh district of Uttar Pradesh;

(b) if so, the total number of such vans required there; and

(c) when these vans are likely to be purchased by Posts and Telegraphs Department ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) Departmental mail motor service has not been introduced in Azamgarh District. The existing arrangement for transportation of mails there is considered satisfactory.

(b) Does not arise.

(c) Does not arise.